

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA
REGIONAL BENCH – COURT NO.2**

Excise Appeal No. 75840 of 2016

(Arising out of Order-in-Appeal No. 104/JSR/2015-16 dated 03.03.2016 passed by Commissioner of CGST & Central Excise, Janshedpur.)

M/s India Resources Limited Project Office,
(143, New Baradwari, Sakchi, Jamshedpur-831001)

...Appellant

VERSUS

Commissioner of CGST & Central Excise, Jamshedpur,
(Outer circle Road, Bistupur, Jamshedpur-831001)

...Respondent

..

APPEARANCE :

None, for the Appellant

Shri A. Mukherjee, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. R. MURALIDHAR, MEMBER (JUDICIAL)

HON'BLE MR. K. ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER No...77757./2025

DATE OF HEARING : 19.11.2025

DATE OF DECISION : 19.11.2025

PER R. Muralidhar :

No one has appeared on behalf of the appellant. After noticing that several adjournments have been granted, we have gone through the file with the active help of the Learned AR. We also find from the records that the communications towards the hearing notices are being returned back by the postal authorities.

2. The appellant has been given adjournment on 04.12.2024, 27.01.2025, 18.02.2025, 05.05.2025 & 07.07.2025. Since the appellant is not even receiving the communication and is not responding to the hearing notices, we take the view that the appellant is not interested in pursuing the appeal.

4. Therefore, we dismiss the appeal on account of non-prosecution.

(Dictated and pronounced in the open court)

Sd/-
(R. Muralidhar)
Member (Judicial)

Sd/-
(K. Anpazhakan)
Member (Technical)

Tushar Kr.